

National Company Law Tribunal

Allahabad Bench

CP No. 29/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017

NAME OF THE COMPANY: M/s Coral Funds Solutions Ltd

SECTION OF THE COMPANIES ACT: 241/242

Sl. NO.	Name	Designation	Representation	Signature
1.	ADESH TANDON	PCS	Respondent	A. Tandon
2.	Siddharth Singhal	Advocate	Petitioner	S. Singhal

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Sh. Siddharth Singhal, Advocate for the petitioner. Sh. Adesh Tandon, PCS for the respondent.

Learned counsel for the petitioner seeks permission to withdraw the present petition. Keeping in view, certain procedural defects occurred in the petition. Hence, he wishes to rectify the same by filing a fresh petition.

Learned PCS representing the respondent opposed such withdrawal with liberty to file fresh one. Having heard the submission of learned counsel for both the parties, we are of the view that the request of the petitioner to be allowed to and he is at liberty to file fresh petition in accordance with law before the appropriate forum. Accordingly, the present petition is allowed to be withdrawn and stands finally disposed off.

— Sd —

Dated: 29.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash